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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 06 फरवरी, 2026 / 17 माघ, 1947

हिमाचल प्रदेश सरकार

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Bhota, the 27 January, 2026

No. 2026/908.—In exercise of the powers conferred under Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Pankaj Kumar

Secretary, Nagar Panchayat Bhota, Distt.Hamirpur (Himachal Pradesh) hereby notify the following Byelaws (Draft):

1. Short title, Extent and Commencement:

- i. These Bye-laws may be called the Himachal Pradesh Municipality (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Byelaws 2025.
- ii. These Bye-Laws shall come into force from the date of their publication in the Official Gazette.
- iii. These Byelaws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and for storage of any Article, and performing of any trade within municipal limits as per the Trade Types specified in these byelaws at Annexure-I.

2. Definitions:

In these Byelaws, unless the context otherwise requires:

- (a) “Act” means the Himachal Pradesh Municipal Act, 1994, (Act No. 12 of 1994)
- (b) “Authorized Officer” means Secretary or any other Officer specifically authorized by the Secretary.
- (c) Urban Local Body (ULB): An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management and development. ULBs for this byelaw is categorized into Nagar Panchayat Bhota.
- (d) “Inspector” means Sanitary Inspector or any other Official of the Nagar Panchayat Bhota duly authorized by the Secretary.
- (e) “License” means a written permission granted by the Secretary or any other official/Officer duly authorized by the Secretary in favor of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure I, and zones as per Annexure II of these Byelaws.
- (f) “Licensing Officer” means Secretary or any other officer duly authorized by the Secretary to grant/ renew License under the provisions of these Byelaws.
- (g) “premises”, means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure I are performed.
- (h) “Small Scale Business/Trade” means premises covering maximum area of 300 sq. ft. “Medium Scale Business/Trade” means premises covering area more than of 300 sq. ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq. ft.

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- (i) **Small Shop:** A shop covering an area upto 300 square ft. shall be deemed to be a small shop.
 - (j) **Medium Shop:** A shop covering an area more than 300 sq. ft. and upto 500 square ft. shall be deemed to be a medium shop.
 - (k) **Large Shop:** A shop covering an area more than 500 square ft. shall be deemed to be a large shop.
 - (l) **Temporary Trade License:** This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this byelaw.
 - (m) **Zone:** Functional boundary of the ULB, area designated for specific types of trade activities.
 - (n) **Superstore:** typically refers to a large retail establishment that sells a wide variety of goods.
 - (o) **E-commerce:** Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
 - (p) **Cloud Kitchen:** A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
 - (q) **Municipal Services:** include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply and Sewerage connection, provided under the jurisdiction of the Nagar Panchayat which can be regulated by separate authorities.
 - (r) **“Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
 - (s) The words and expression not defined under these Byelaws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License:

- (a) Any person who wants to operate/run any business/trade as specified in Annexure I and/ or store any article as specified in Annexure I within the areas of the Nagar Panchayat Bhota and as per zone definitions in Annexure II shall apply for license on prescribed Format to Nagar Panchayat Bhota.
- (b) **Period of License:** The License shall be issued for a period of 1 year, 5 Years, 10 years & maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License:

- (i) The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.
- (ii) No document is required to be submitted for renewal of License

5. Transfer of License:

- (i) The license issued under the Byelaws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Secretary keeping in view the circumstances of the case.
- (ii) Transfer of Trade License fees will be charged as per prescribed fees decided by the ULB.

6. Closure of License:

The license issued under the byelaws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Secretary for winding up of his business. Closure of Trade License fees will be charged as per prescribed fees, decided by the ULB.

7. Modification of License:

The license issued under the byelaws can be requested for modification in the following heads only:

- (i) In-case of Change of Mobile Number (Trade Owner)
- (ii) In-case of Change and/or Addition in Sub-category or Trade under the pre-selected sector as per Annexure I. (Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors.
- (iii) In-case of Change of Business/ Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB).

Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.

8. License Fees:

The license fee for grant of license shall be decided by the **Secretary** from time to time. The fee shall be charged in the following manner:

Fees	Formula for Calculation
Trade License Fees	Fees (Scale of Business as per Scale of Business table below) $\pm$ [Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)]

Sl. No.	Scale of Business	License Period 1 Year	License Period 5 Years	License Period 10 Years	License Period 15 years
1.	Small scale business/trade.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.
2.	Medium business/trade.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.
3.	Large scale business/trade.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.	As Per Prescribed fees, decided by ULB.

9. Temporary Trade Licenses:

- Temporary Trade Licenses are applicable only in case of fairs, festivals, and other such events within the ULB, for a period of 1 day to 30 days only.
- These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events. Temporary Trade License Fees to be charged as per the formula below:

Temporary Trade License Fees to be charged as per the formula below:

Fees	Formula for Calculation
Temporary Trade License Fees	$\text{Fees (As per Temporary Shop / Stall Type Table Below)} \pm [\text{Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)}]$

In fairs, temporary / makeshift Shop/ stall trade fees within ULB is defined below:

Sl. No.	Shop Type	Shop Rate
1.	Small Size Shop	As Per Prescribed fees, decided by ULB
2.	Medium Size Shop	As Per Prescribed fees, decided by ULB.
3.	Large Size Shop	As Per Prescribed fees, decided by ULB.

10. Temporary Permissions:

Fee structure for permission for Shooting of the Films/Documentaries in Nagar Panchayat Bhot:

Big budget Films/ Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00 Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 70,000/-per day	Rs. 30,000/- per day	Rs. 15,000/- per day

11. Conditions for Grant of License:

- i. Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).
- ii. The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye Laws.
- iii. The permission shall, unless specified otherwise in the license, be valid in the entire NP Bhota limits, subject to such conditions as may be imposed by the Secretary.
- iv. The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- v. The Secretary shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- vi. Additional Permissions for any article/ trade mentioned in annexure I may be added by the Secretary as and when deemed necessary.
- vii. The applicant shall submit a self-declaration regarding information submitted by him / her about the premises to be used for business/ trade *viz.* type of business, area, approval of map and nature of property *i.e* commercial and domestic etc. to be true to the best of his knowledge and belief.
- viii. The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Secretary or the Licensing Officer from time to time.
- ix. The licensee will ensure timely payment of Municipal dues.
- x. Time period for issue of License: The license shall be issued as per the timelines notified/specified for this service under Public Service Guarantee Act, 2011.
- xi. Subject to these Byelaws, license to any person, who applies online to the Secretary or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- xii. The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.
- xiii. The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- xiv. The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
- xv. The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

12. Denials of License:

- (1) The license shall not be granted:
 - i. to a person suffering from any loathsome infections or contagious diseases.
 - ii. to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
 - iii. to a person who has been found to have habitually committed the breach of these Bye- Laws or the terms of the license.
 - iv. to a person not below the age of 18 years.

13. Offenses and Penalties:

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Byelaws shall in the first instance be liable for a penalty of Rs. 500/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 5000/- only and permanent Cancellation/withdrawal of license.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/her license will be cancelled.
- (iii) In case of repeated violations, the concerned person, owner or occupier, as the case shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Commissioner/ Executive Officer/ Secretary.

14. Penalization for Default on Municipal Services:

In the interest of maintaining compliance and to ensure the seamless provision of municipal services, the Nagar Panchayat Bhota hereby enacts the following:—

- 1. Interlinked Service Compliance.**—All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Nagar Panchayat Bhota and regulated by separate authorities, shall be interlinked for compliance purposes.
- 2. Cross- Service Penalization.**—Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to:
 - i. Suspension or limitation of other municipal services
 - ii. Imposition of additional fines and penalties across all utilities
 - iii. Notification and reporting of violations across regulatory authorities for coordinated enforcement.
- 3. Repercussions for Trade License service.**—Municipal Service Defaulters will not be allowed to apply/ renew/ modify/ close trade licenses till the violation is resolved.

- 4. Notification and Appeal.**—Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Nagar Panchayat Bhota.

- 5. Inter-Authority Coordination.**—Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross-municipal service penalization.

15. Zone Categorization:

Nagar Panchayat Bhota should consider categorizing trade license fees within their respective ULBs based on the zone in which the trading unit is located. Zones can be defined as outlined in Annexure II.

These Byelaws shall come into effect immediately upon its inclusion in the Nagar Panchayat Bhota Byelaws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

By order

Sd/-

Secretary,
Nagar Panchayat Bhota,
District Hamirpur (H.P.).

Trade Sector Type and Trade Categorizations Annexure I

Sl. No.	Sector	Trade	Sub-Categorization	Remarks	Trade Fees INR (Suggestive) NP (1Yr.)
1.	Agriculture	Farm Machinery Sale	NA	NA	100
2.	Agriculture	Agriculture Use Products Retails	Sprays (insecticide, Fungicide, disinfectants, Fertilizers, Lime, Urea)	Additional regulatory approvals from other regulatory bodies may be required	100

3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required	100
4.	Agriculture	Florists	NA	NA	100
5.	Agriculture	Agriculture Produce Wholesale	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
6.	Agriculture	Agriculture Produce Retails	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
7.	Agriculture	Farm Machinery Repair	NA	NA	100
8.	Automotive	Tire Puncture Repair	NA	NA	100
9.	Automotive	Tire Sale, Repair & Services	NA	NA	100
10.	Automotive	Four Wheeler/Two Wheeler Sales	NA	NA	100
11.	Automotive	Four Wheeler/Two Wheeler Repair	NA	NA	100
12.	Automotive	Four Wheeler/Two Wheeler Sale, Repair & Spare Part	NA	NA	100
13.	Automotive	Four Wheeler/Two Wheeler Repair & Spare Parts	NA	NA	100
14.	Banking Finance Services Insurance (BFSI)	Banking	Commercial Bank	NA	5000
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	5000

16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	5000
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	5000
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	5000
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	5000
20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
21.	Common Trades	Shops & Merchants	Super Stores (A superstore, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items and more. Superstores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	100
23.	Common Trades	Clothes & Apparel	Tailoring shop	NA	100

24.	Common Trades	Media, Entertainment & Advertisement	Cinematograph of films/Photostudio/ Photo Studio Labs	Per Day Permission for shooting in ULB Location is different from Trade License Fees	100
25.	Common Trades	Media, Entertainment & Advertisement	Theaters/ Multiplexes	NA	5000
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	100
27.	Common Trades	Printing & Publishing	Printing Press	NA	100
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer & Stationery	NA	100
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams	NA	100
30.	Common Trades	Printing & Publishing	Paper cutting, Binding	NA	100
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	100
32.	Common Trades	Printing & Publishing	Flex Printing, Hoardings printing	NA	100
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	200
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	200
35.	Common Trades	Food & Beverage	Aerated Drinks (Non- Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100

36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	100
38.	Common Trades	Clothes & Apparel	Cloths wholesale	NA	100
39.	Common Trades	Clothes & Apparel	Dyeing/ Bleaching or Printing of, Cloth, Yarns	NA	100
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	100
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes.	NA	100
42.	Common Trades	Healthcare, Beauty & Wellness	Clinics / Healthcare Service / Labs/ Hospitals	NA	200
43.	Common Trades	Healthcare, Beauty & Wellness	Pharmaceutical or medical goods / Chemists	NA	200
44.	Common Trades	Healthcare, Beauty & Wellness	Hair Dressing Saloon or a Barber's shop	NA	100
45.	Common Trades	Healthcare, Beauty & Wellness	Cosmetics (Retails)	NA	100
46.	Common Trades	Healthcare, Beauty & Wellness	Spa & Wellness	NA	100
47.	Common Trades	Healthcare, Beauty & Wellness	Beauty Culture & Hair Dressing	NA	100
48.	Common Trades	Healthcare, Beauty & Wellness	Naturopathy	NA	100
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	100
50.	Common Trades	Electronics & Electricals	Mobile Sales	NA	100
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	100
52.	Common Trades	Electronics & Electricals	Watch Sales & Repair	NA	100

53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs	NA	100
54.	Common Trades	Electronics & Electricals	Electronics-Home appliances (Sales & Repairs)	NA	100
55.	Common Trades	Shops & Merchants	Private Offices	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
56.	Common Trades	Shops & Merchants	E-Commere	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	200
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable	500
59.	Common Trades	Healthcare, Beauty & Wellness	Gym & Fitness center, Yoga & Meditation centers	NA	100
60.	Common Trades	Healthcare, Beauty & Wellness	Wellness products/ supplements (Retail)	NA	100
61.	Common Trades	Media, Entertainment & Advertisement	Digital Advertisements & Digital Hoardings	NA	500
62.	Common Trades	Media, Entertainment & Advertisement	Event Management	NA	500

63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	100
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste	NA	100
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste	NA	100
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste	NA	100
68.	Common Trades	Scrap Management	Organic Waste	NA	100
69.	Education, Skills & Development	Private Educational Institutions	Upto 100 Students	NA	2500
70.	Education, Skills & Development	Private Educational Institutions	More than 100 Students	NA	3500
71.	Education, Skills & Development	Private Day Cares / Creche	Upto 50 Students	NA	1500
72.	Education, Skills & Development	Private Day Cares / Creche	More than 50 Students	NA	2000
73.	Education, Skills & Development	Tuition Centers/ Coaching Classes	Upto 100 Students	NA	1500
74.	Education, Skills & Development	Tuition Centers/ Coaching Classes	More than 100 Students	NA	3500
75.	Fairs, Festivals, Events and Exhibitions (Temporary Licenses Only)	Food Vans/ Food Stalls	Food Vans/ Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100

76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	100
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	100
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	100.
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/ Fun Fairs	Other Stalls/ Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100
80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	100
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	100
82.	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	100
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	100
84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	100
85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	100
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	100
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	100
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	100
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	100
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	100
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	100

92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	100
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	100
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	100
95.	IT/ ITES Services	Call Centers	BPOs, KPOs, Helpdesks, Customer Care	NA	500
96.	IT/ ITES Services	Computer Hardware & Peripherals	Sales	NA	100
97.	IT/ ITES Services	Computer Hardware & Peripherals	Repairs	NA	100
98.	IT/ ITES Services	Digital Services	Software/ Website/ App /Social Media Marketing	NA	100
99.	Luxury Goods	Gems & Jewellery	Precious metals (Refining or Recovery)	Gold, Silver, Platinum	100
100.	Luxury Goods	Gems & Jewellery	Goldsmithy	Gold & Gemstones	100
101.	Luxury Goods	Gems & Jewellery	Silversmithy		100
102.	Luxury Goods	Gems & Jewellery	Precious Metals/ Precious Stones/ Pearls Jewellers (sales)	Gold, Silver, Platinum	100
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried	NA	500
104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth	NA	1500
105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	1500
106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	1500
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal Casting	NA	1500

108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Litho Press	NA	1500
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Blacksmithy	NA	1500
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Coppersmithy	NA	1500
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Electroplating	NA	1500
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly (ferrous or non-ferrous or antimony, excluding precious metal)	NA	1500
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Tinsmithy	NA	1500
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	1500
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Welding of metal by electric, gas or any process whatsoever	NA	500
116.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Timber, Bamboos Sawmill	NA	500
117.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Plywood.	NA	500
118.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Sandalwood	NA	500

119.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Wooden furniture and plywood / sandal wood	NA	500
120.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood	NA	500
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes etc.	NA	500
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	500
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal	NA	500
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass bevelling, Glass cutting, Glass Polishing	NA	500
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stone cutting, grinding, dressing or polishing	NA	500
126.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, ditch, dammar, Ral)	NA	500
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power	NA	500
128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer	NA	500

129.	Petroleum, Chemicals & Other Regulated Products	Blood Banks	Blood Banks	Additional regulatory approvals from other regulatory bodies may be required	500
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder	Bones, bone meal or bone powder	Additional regulatory approvals from other regulatory bodies may be required	500
131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbondioxide gas, sulphur dioxide gas, chlorine gas, acetylam gas etc.	Additional regulatory approvals from other regulatory bodies may be required	500
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	500
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	500
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Saltpetre, Sulphur, Insecticide & Disinfectants	Additional regulatory approvals from other regulatory bodies may be required	500
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934	NA	Additional regulatory approvals from other regulatory bodies may be required	500

136.	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required	500
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required	500
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in Bidi / Bidi leaves	License under COTPA is mandatory, and Trade License from ULB	500
139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Bidis (indigenous cigarettes) snuff, cigars or cigarettes.	License under COTPA is mandatory, and Trade License from ULB	500
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/ retail	Permission from Excise is mandatory and Trade license from ULB	500
141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery / Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB	500
142.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Detonaters, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton., Gun-powder	Other Regulatory Permissions may be required	500
143.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Fire-works wholesale/ retail	Other Regulatory Permissions may be required	500
144.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Mathylated spirit, denatured spirit or french polish.	Other Regulatory Permissions may be required	500

145.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerine, Nitro-mixture, Blasting powder	Other Regulatory Permissions may be required	500
146.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Matches for lighting (including Bengal matches)	Other Regulatory Permissions may be required	500
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	200
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats	NA	200
149.	Tourism & Hospitality	Restaurants	Pub, RestroBar, Fine Dine, Breweries	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	300
151.	Tourism & Hospitality	Hotels	Upto 3 Star facility.	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1000

153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2000
154.	Tourism & Hospitality	Homestays / Bread n Breakfasts / Paying Guest Facility / Hostels	Upto 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	300
155.	Tourism & Hospitality	Homestays / Bread n Breakfasts / Paying Guest Facility / Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
156.	Transportation & Logistics	Transportation	Transportation	NA	500
157.	Transportation & Logistics	Warehouses	Warehouses	NA	500
158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	500
159.	Transportation & Logistics	Courier Services	Courier Services	NA	100

Annexure-II**Zone Categorization Table**

Sl. No	Zone Name	Zone Definition	Multiplication Factor(X)
1.	A	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye Laws.	3
2.	B	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye Laws.	2.5
3.	C	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye Laws.	2.0
4.	D	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye Laws.	1.5
5.	E	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye Laws.	1.0

**Trades Operating in priority Zone A should have Higher value than zone B and So on.

INDUSTRIES DEPARTMENT**NOTIFICATION***Shimla-2, the 04th February, 2026*

No.:IND-A(F)1-3/2024.—The Governor, Himachal Pradesh is pleased to extend “The Himachal Pradesh Industrial Investment Policy/Rules Regarding Grant of Incentives, Concession and Facilities for Investment Promotion in Himachal Pradesh-2019” w.e.f. 01-01-2026 to 31-03-2026.

By order,

*Addl. Chief Secretary (Industries).***विभागीय परीक्षा बोर्ड फेयरलान्ज, शिमला—171 012**

अधिसूचना

दिनांक 4 फरवरी, 2026

संख्या: एम0एस0हिपा(परीक्षा)—21 / 76—9.—भारतीय प्रशासनिक सेवा/हिमाचल प्रदेश प्रशासनिक सेवा, भारतीय वन सेवा/हिमाचल प्रदेश वन सेवा, तहसीलदार व नायब तहसीलदार, राज्य में कार्यरत अन्य समस्त राजपत्रित अधिकारी/पात्र अराजपत्रित अधिकारी (अधीक्षक ग्रेड—II व वरिष्ठ सहायक) तथा आबकारी एवं कराधान विभाग के आबकारी एवं कराधान निरीक्षकों/हिमाचल प्रदेश स्कूल शिक्षा बोर्ड के राजपत्रित अधिकारी/पात्र अराजपत्रित अधिकारी तथा हिमाचल प्रदेश राज्य विद्युत बोर्ड लि० के अभियन्ताओं व हिमाचल प्रदेश पर्यटन विकास निगम के वरिष्ठ प्रबन्धकों/सहायक अभियन्ताओं/राजस्व विभाग के पटवारियों व कानूनगो के लिए विभागीय परीक्षा का आयोजन संलग्न समय सारणी (Date Sheet) के अनुसार हिमाचल प्रदेश विभागीय परीक्षा बोर्ड, मशीपा फेयरलान्ज, शिमला—171012 द्वारा दिनांक 28-04-2026 से 06-05-2026 तक किया जा रहा है। उम्मीदवारों की सुविधा के लिए “वित्तीय प्रशासन” पर्चा संख्या—1 का आयोजन शिमला के अलावा मण्डी तथा धर्मशाला में भी किया जाना है। इन परीक्षाओं का आयोजन हिमाचल प्रदेश विभागीय परीक्षा नियम, 1997; जोकि समय-समय पर संशोधित किए गए हैं, के अन्तर्गत किया जाएगा।

अतः समस्त इच्छुक उम्मीदवारों को सूचित किया जाता है कि प्रतिदिन, प्रातः का सत्र ठीक 10.00 बजे तथा सायं का 2.00 बजे, बाद दोपहर, आरम्भ होगा। जो उम्मीदवार विभागीय परीक्षा में बैठना चाहते हैं वे अपना आवेदन ऑनलाइन प्रक्रिया के माध्यम से मानव सम्पदा पोर्टल पर कर सकते हैं। आवेदन करने की प्रक्रिया 11-02-2026 को शुरू होगी व प्रार्थी 13-03-2026 तक आवेदन कर पाएंगे। तत्पश्चात् प्रार्थियों के लिए आवेदन की विन्डो स्वतः ही बन्द हो जाएगी। प्रार्थियों के आवेदन तभी मान्य होंगे जब उनके विभागाध्यक्षों द्वारा उन्हें अनुमोदित किया जाएगा। विभागाध्यक्ष प्रार्थी द्वारा किए गए आवेदन को 20-03-2026 तक अनुमोदित कर पाएंगे। इसके उपरान्त विभागाध्यक्ष की विन्डो भी बन्द हो जाएगी। अभ्यर्थियों के प्रवेश पत्र स्वतः ही मानव सम्पदा पोर्टल पर उनके खातों में प्रदर्शित हो जाएंगे। यदि किसी अभ्यर्थी का प्रपत्र अधूरा पाया जाता है तो उसे रद्द कर दिया जाएगा।

प्रार्थी व विभागाध्यक्षों के लिए ऑनलाइन आवेदन की प्रक्रिया की पूर्ण जानकारी एवं परीक्षा की समय सारणी (Date Sheet) HIPA Website www.hipashimla.nic.in पर उपलब्ध है, वहां से डाउनलोड की जा सकती है।

हस्ताक्षरित / —
(दिनेश कुमार शर्मा),
सचिव,
हिमाचल प्रदेश विभागीय परीक्षा बोर्ड
फेयरलान्ज, शिमला-171012.

**H.P. BOARD OF DEPARTMENTAL EXAMINATIONS, MSHIPA, FAIRLAWNS,
SHIMLA-12**

DEPARTMENTAL EXAMINATIONS, May, 2025

DATE SHEET

Category: IAS/HAS

Sl. No.	Date/Day	Time	IAS Papers	HAS Papers
1.	28-04-2026 Tuesday	10.00 AM to 1.00 PM	Criminal Law & Procedure & code of civil procedure (Paper-1)	Criminal Law & procedure & code of civil procedure (Paper-1)
		02.00 PM to 05.00 PM	Criminal Case (Paper-2)	Criminal Case (Paper-2)
2.	29-04-2026 Wednesday	10.00 AM to 1.00 PM	Revenue Law & Procedure (Paper-3)	Revenue Law & Procedure (Paper-3)
		2.00 PM to 5.00 PM	Revenue Case (Paper-5)	Revenue Case (Paper-5)
3.	30-04-2026 Thursday	10.00 AM to 1.00 PM	-	General Administration (Paper-6)
		2.00 PM to 3.30 PM	Hindi (written)	Hindi (written)
		3.30 PM to 5.00 PM	Hindi (Oral) (Paper-4)	Hindi (Oral) (Paper-4)
4.	01-05-2026 Friday	10.00 AM to 1.00 PM	-	Planning & Development (Paper-7)
		2.00 PM to 5.00 PM	-	Constitution & Civil Law (Paper-8)
5.	02-05-2026 Saturday	10.00 AM to 1.00 PM	Civil Services, Treasury and Financial Rules (Paper-9)	Civil Services, Treasury and Financial Rules (Paper-9)

		2.00 PM to 5.00 PM	Special Acts (Criminal), Manuals & Rules (Paper-10)	Special Acts (Criminal), Manuals & Rules (Paper-10)
6.	03-05-2026 Sunday	10.00 AM to 1.00 PM	Minor Revenue Acts & Rules (Paper-11)	Minor Revenue Acts & Rules (Paper-11)
		2.00 PM to 3.30 PM	-	Computer (Written)
		4.00 PM to 5.30 PM	-	Computer (Practical) (Paper-14)
7.	04-05-2026 Monday	10.00 AM to 11.30 AM	Motor Mechanism & Driving (Written)	Motor Mechanism & Driving (Written)
		12.30 PM to 5.00 PM	Practical (Paper-12) (Driving License is compulsory)	Practical (Paper-12) (Driving License is compulsory)
8.	05-05-2026/ 06-05-2026	10.00 AM to 5.00 PM	-	Target Shooting (Rifle & Revolver) (Paper-13)

VENUE: 1. Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

2. Computer Practical at MSHIP,

Category: Tehsildars/Naib-Tehsildars

Sl. No.	Date/Day	Time	Tehsildars Papers	Naib-Tehsildars Papers
1.	30-04-2026 Thursday	2.00 PM to 5.00 PM	Hindi (written) (Paper-4)	Hindi (written) (Paper-4)
2.	01-05-2026 Friday	10.00 AM to 1.00 PM	Revenue Law & Procedure (Paper-1)	Revenue Law & Procedure (Paper-1)
		2.00 PM to 5.00 PM	Arithmetic & Patwaris Mensuration (Paper-2)	Arithmetic & Patwaris Mensuration Paper-2)
3.	02-05-2026 Saturday	10.00 AM to 1.00 PM	Minor Revenue Acts & Rules (Paper-3)	Minor Revenue Acts & Rules (Paper-3)

		2.00 PM to 5.00 PM	Criminal Law & Procedure & code of civil procedure (Paper-5)	Criminal Law & Procedure & code of civil procedure (Paper-5)
4.	03-05-2026 Sunday	10.00 AM to 1.00 PM	Revenue Case (Paper-6)	-
		2.00 PM to 5.00 PM	Special Acts (Criminal), Manual and Rules (Paper-7)	-
5.	04-05-2026 Monday	10.00 AM to 1.00 PM	Civil Service, Treasury & Financial Rules (Paper-8)	-

VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

Category: Technical/Non-Technical Departments

Sl. No.	Date/Day	Time	Technical Papers	Non-Technical Papers
1.	28-04-2026 Tuesday	10.00 AM to 1.00 PM	Financial Administration (Paper-1) (Only for Principals/ eligible Lecturers/ Headmasters and eligible Teachers of Education Deptt.)	-
		2.00 PM to 5.00 PM	Financial Administration (Paper-1) (For other than teachers of Education Deptt.)	Financial Administration (Paper-1) (For other than teachers of Education Deptt.)
2.	29-04-2026 Wednesday	10.00 AM to 1.00 PM	Concerned Departments (Paper-3)	Concerned Departments (Paper -3)
		10.00 AM to 12.00 PM	HPPSC Computer (Written) (Paper-3)	
		12.30 PM to 1.30 PM	HPPSC Computer (Practical)	

		2.00 PM to 5.00 PM	-	Concerned Departments (Paper-4)
3.	30-04-2026 Thursday	10.00 AM to 1.00 PM	-	Concerned Departments (Paper-5)
		10.00 AM to 11.30 AM	-	Panchayati Computer (Written) (Paper-5)
		12.00 PM to 1.30 PM	-	Panchayati Computer (Practical) (Paper-5)
		2.00 PM to 5.00 PM	-	Transport Department (Paper-6)
		2.00 PM to 3.30 PM	Hindi (written)	Hindi (written)
		3.30 PM to 5.00 PM	Hindi (Oral) (Paper-2)	Hindi (Oral) (Paper-2)

VENUE: 1. Govt. Degree College (Centre of excellence) Sanjauli at Shimla

2. Mandi and Dharamshala for Financial Administration only

3. Computer Practical at MSHIPPA/Govt. Degree College Sanjauli

Category : STO (Excise & Taxation Inspectors)

Sl. No.	Date/ Day	Time	Paper Name /Paper Number
1.	01-05-2026 Friday	10.00 AM to 1.00 PM	Law of Crimes (Paper-1)
		2.00 PM to 5.00 PM	Excise Law and Laws related of recovery of arrears (Paper-2)
2.	02-05-2026 Saturday	10.00 AM to 1.00 PM	Allied taxes and Enforcement of certain provision under GST Laws (Paper-3)
		2.00 PM to 5.00 PM	Goods & Services Tax Laws (Paper-4)
3.	03-05-2026 Sunday	10.00 AM to 1.00 PM	Accounting & IT (Paper-5)

VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

Category: Non-Technical Department (Treasury and Distt. Treasury Officers)

Sl. No.	Date/Day	Time	Non-Technical Papers
1.	28-04-2026 Tuesday	10.00 AM to 1.00 PM	-
		2.00 PM to 5.00 PM	Financial Rules (Paper-5)
2.	29-04-2026 Wednesday	10.00 AM to 1.00 PM	Principles of Accounts (Paper –3)
		2.00 PM to 5.00 PM	Treasury Rules and Accounting Procedures (Paper-4)
3.	30-04-2026 Thursday	10.00 AM to 12.00 AM	I.T. (Written)
		12.30 PM to 1.30 PM	I.T. (Practical) (Paper-1)
		2.00 PM to 3.30 PM	Hindi (written)
		3.30 PM to 5.00 PM	Hindi (Oral) (Paper-2)

VENUE: 1. Govt. Degree College (Centre of excellence) Sanjauli at Shimla

2. I.T. Practical at MSHIPPA/Govt. Degree College Sanjauli

BOARDS/CORPORATIONS

Category: H.P.BOARD OF SCHOOL EDUCATION

Sl. No.	Date/Day	Time	EDUCATION BOARD
1.	28-04-2026 Tuesday	2.00 PM to 5.00 PM	Financial Administration (Paper-1)
2.	29-04-2026 Wednesday	10.00 AM to 1.00 PM	Administration and General (Paper-2)
		2.00 PM to 5.00 PM	Board Act and Regulations (Paper-3)

VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

**Assistant Engineers/ Engineering Officers (Electrical) of H.P. State
Electricity Board LTD**

Sl. No.	Date/ Day	Time	Paper Name /Paper Number
1.	01-05-2026 Friday	10.00 AM to 1.00 PM	Paper-A(Open Book) Rules, Regulations, Procedures and Acts.
2.	02-05-2026 Saturday	10.00 AM to 1.00 PM	Paper-B Part-1 (Open Book) Consumer/Company accounts and accounting procedures. Part-2 (No Book allowed) Electrical Engineering Basics.

Assistant Engineers/Engineering Officer (Civil & Mechanical) of H.P.

State Electricity Board Ltd.

Sl. No.	Date/ Day	Time	Paper Name /Paper Number
1.	01-05-2026 Friday	10.00 AM to 1.00 PM	Paper-A(Open Book) Rules, Regulations, Procedures and Acts.
2.	02-05-2026 Saturday	10.00 AM to 1.00 PM	Paper-B Part-1 (Open Book) Consumer/Company accounts and accounting procedures. Part-2 (No Book allowed) Civil Engineering.

VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

Assistant Engineers(C)/Sr. Managers of H.P. Tourism Development Corp. Ltd.

Sl. No.	Date/Day	Time	Paper Name /Paper Number
1.	28-04-2026 Tuesday	10.00 AM to 1.00 PM	Accounts & Administration (common for Sr. Managers &Asstt. Engineers (C) of HPTDC) (Paper-1)
		2.00 PM to 5.00 PM	Hotel Management (Sr. Managers of HPTDC) (Paper-2)

2.	29-04-2026 Wednesday	10.00 AM to 1.00 PM	Project Management & Engineering (Rules & Acts) (Assistant Engineers of HPTDC) (Paper-3)
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VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

**DEPARTMENTAL EXAMINATION FOR KANUNGO/ PATWARIS OF
REVENUE DEPTT.**

Sl. No.	Date/ Day	Time	Paper Name /Paper Number
1.	04-05-2026 Monday	2.00 PM to 5.00 PM	HP Land Record, Rules (Revised Manual) (Paper-1)
2.	05-05-2026 Tuesday	10.00 AM to 1.00 PM	Settlement Manual & Patwaris Mensuration (Paper-2)
		2.00 PM to 5.00 PM	Arithmetic (Paper-3)
3.	06-05-2026 Wednesday	10.00 AM to 1.00 PM	Reporting, Calligraphy, Writing and Hindi Essay (at the Matric level/Standard) (Paper-4)

VENUE: Govt. Degree College (Centre of excellence) Sanjauli at Shimla.

**FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT,
UNA, HIMACHAL PRADESH**

NOTIFICATION

Dated, 27th January, 2026

Endst. No:FDS-Una(Vol-I/-111-122).—In supersession of all previous notifications and in exercise of the powers conferred on me under Clause 3(1)(e) of the H.P. Hoarding and Profiteering Prevention Order, 1977, I, Jatin Lal, I.A.S., District Magistrate, Una (H.P.) with a view to make the following items available to the public/Consumers at reasonable rates in the market, do hereby fix the maximum retail prices (inclusive of all taxes and other incidental charges) in respect of the following items that may be charged by a dealer or a producer in District Una with immediate effect:—

Sr. No. of the article as per schedule-1 of the said order	Name of the Articles			Maximum Retail Prices (In Rs.)
12.	Meat/Chicken/Fish			
	1.	Meat Goat/Bheda	Per kg.	500.00
	2.	Meat Pig	Per kg.	250.00
	3.	Chicken/Broiler	Per kg.	220.00
	4.	Chicken Alive	Per kg.	150.00
	5.	Broiler Dressed	Per kg.	210.00
	6.	Fish (Grade-I)	Per kg.	As per the rates fixed by the Fisheries Department
	Fish (Grade-II)			
17.		Cooked Food served in Dhabas		
	1.	Full Diet(Rice, Chapati with Dal, Sabji & Karhi)		80.00
	2.	Half Diet(One Plate Rice with Dal & Sabji)		50.00
	3.	Chapati Tawa(Per Chapati)		07.00
	4.	Chapati Tanduri (Per Chapati)		08.00
	5.	Special Sabji (Per Plate)		70.00
	6.	Stuffed Prantha with Pickle(Per Prantha)		30.00
	7.	Special Dal (Per Plate)		70.00
	8.	Rice Full Plate		50.00
	9.	Raita (Per Plate)		50.00
	10.	Meat(5pieces weighing 200 Grm)Per Plate with curry		130.00
	11.	Chicken(5pieces weighing 200 Grm)Per Plate with curry		110.00
	12.	Chana Bhatura (2with veg./Chana)(Per Plate)		55.00
13.	Chana with 2 Samosas and 01 Samosa (Per Plate)		50.00 and 30	
18.		Milk / Curd/Paneer		
		Milk(Per Litre)		60.00
		Paneer(Cottage Cheese)Per Kg.		320.00
		Curd (Per Kg.)		70.00
		Cold Drinks of all Brands		As Per MRP

NOTE:

01. Every dealer/shopkeeper shall issue cash memo to every consumer and keep duplicate copy of the same for inspection purpose.
02. The dealer/shop keeper shall display the rate list of these commodities at the entrance/conspicuous place in "DEVNAGRI" script at their business premises. Rate list shall be signed and dated by the Owner/ Partner/ Manager.
03. The Notification shall be valid for a period of one month from the date of its publication in the Official Gazette.
04. These rates shall not be applicable in the Hotels and Restaurants registered with the Tourism department.

Sd/-
(JATIN LAL, I.A.S.)
District Magistrate,
Una Distt. Una (H.P.).

**In the Court of Sub-Divisional Magistrate-cum-Additional Registrar of Marriages
Shri Naina Devi Ji at Swarghat, Distt. Bilaspur (H.P.)**

Sunil Kumar s/o Babu Ram, Village Dabat, P.O. Majari, Tehsil Shri Naina Devi Ji, Distt. Bilaspur (H.P.).

Versus

1. General Public.
2. Pradhan, Gram Panchayat Dabat, Tehsil Shri Naina Devi Ji, Distt. Bilaspur.

Proclamation of marriage as per provision under section 8(4) and 11 of the Registration of Marriages Act, 1994.

Whereas, the above named applicant has made an application under section 8(4) and 11 of the Registration of Marriages Act, 1996 for registration of his marriage. The applicant of Sunil Kumar s/o Babu Ram, Village Dabat, P.O. Majari, Tehsil Shri Naina Devi Ji, Distt. Bilaspur (H.P.) hereinafter called as bridegroom and Smt. Priya Sharma d/o Sonu Sharma, r/o V.P.O. Diara, Tehsil Amb, Distt. Una (H.P.) hereinafter called as bride have submitted joint affidavits stating therein that they both have solemnized marriage with each other on 29-11-2024 as per Hindu rites and customs. But they have not registered the said marriage anywhere in India till date. The Bridegroom Sunil Kumar s/o Babu Ram is resident of Village Dabat, P.O. Majari, Tehsil Shri Naina Devi Ji, Distt. Bilaspur (H.P.).

Hence, proclamation is hereby made to the respondents, general public and Gram Panchayat Dabat for inviting the objection, if any, if someone has any objection regarding registration of said marriage, they may appear in this court on or before 08-01-2026, failing which *ex-parte* proceeding will be initiated and the order of the registration of marriage will be prepared and announced.

Given under my hand and the seal of the court on dated 08-02-2026.

Seal.

Sd/-
(DHARAM PAL, HAS),
Sub-Divisional Magistrate-cum-
Additional Registrar of Marriage,
Shri Naina Devi Ji at Swarghat, Distt. Bilaspur (H.P.).

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Mukesh Kumar s/o Sh. Gopal Singh, V.P.O. Dahad, Tehsil Jhandutta, District Bilaspur (H.P.).
2. Lovepreet Kaur d/o Sh. Sandeep Singh, Village Shahpur Karyal, P.O. Karyala, Tehsil Anjanala, District Amritsar Punjab-143 102 . .Applicants.

Versus

General Public

. .Respondent.

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Mukesh Kumar & Lovepreet Kaur applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 14-02-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 15-01-2026 under my hand and seal of the court.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).*

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Danish Khan s/o Niyaz Khan, V.P.O. Jhandutta, Tehsil Jhandutta, District Bilaspur (H.P.).

2. Anamika Khanam d/o Babal Deen *alias* Bablu Deen, Village Saryana, P.O. Dandwin, Tehsil Dhawal, District Hamirpur (H.P.)

. .Applicants.

Versus

General Public

. .Respondent.

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Danish Khan & Anamika Khanam applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this

court on or before 14-02-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 15-02-2026 under my hand and seal of the court.

Seal.

Sd/-

Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मुकद्दमा तकसीम हुक्मन मिसल नं0 : 81455/2025

तारीख पेशी : 10-02-2026

1. भगवान दास पुत्र मन्शा राम, वासी महाल कनूही, मौजा टिहरी, उप-तहसील मझीण, जिला कांगड़ा, हिमाचल प्रदेश प्राथी ।

बनाम

1. जोगिन्द्र सिंह पुत्र घसीटा राम, 2. सुभाष चन्द पुत्र लाल चन्द, 3. भगवान चन्द पुत्र ज्ञान चन्द, 4. श्रीमती ब्रह्मी देवी विधवा ज्ञान चन्द, 5. श्रीमती ब्रह्मी देवी विधवा राणा राम, 6. सुरेश कुमार पुत्र मुन्शी राम, 7. तरसेम सिंह पुत्र चन्दू लाल, 8. राजेश कुमार पुत्र चन्दू लाल, 9. अजीत सिंह पुत्र किकर सिंह, 10. कुशल सिंह पुत्र किकर सिंह, 11. शमशेर सिंह पुत्र किकर सिंह, 12. सुनील कुमार पुत्र सीता राम, 13. राकेश कुमार पुत्र सीता राम, 14. श्रीमती रतनी देवी विधवा सीता राम, 15. महिन्द्र सिंह पुत्र गणेश दत्त, 16. प्रशोतम चन्द पुत्र गणेश दत्त, 17. तिलक राज पुत्र गणेश दत्त, 18. श्रीमती राजो देवी विधवा गणेश दत्त, 19. दीपक कुमार पुत्र रोशन लाल, 20. श्रीमती अर्चना कुमारी पुत्री रोशन लाल, 21. श्रीमती सिकन्दरा कुमारी पुत्री रोशन लाल, 22. श्रीमती वीना कुमारी पुत्र रोशन लाल, 23. श्रीमती रीता कुमारी पुत्री रोशन लाल, 24. श्रीमती मीना कुमारी पुत्री रोशन लाल, 25. श्रीमती मोनिका कुमारी पुत्री रोशन लाल, 26. श्रीमती कमला देवी विधवा रोशन लाल, 27. कुलदीप चन्द पुत्र गुरवक्श, 28. श्रीमती रेखा देवी पुत्री गुरवक्श, 29. श्रीमती कलाशां देवी विधवा गुरवक्श, 30. नीरज कुमार पुत्र विधि चन्द, 31. राजेश कुमार पुत्र विधि चन्द, 32. पंकज कुमार पुत्र विधि चन्द, 33. श्रीमती निशा देवी पुत्री विधि चन्द, 34. श्रीमती मोनिका पुत्री विधि चन्द, 35. श्रीमती सुषमा देवी विधवा विधि चन्द, 36. सत्यपाल पुत्र परदयुमन, 37. मनोहर लाल पुत्र परदयुमन, 38. संजीव कुमार पुत्र घुंघर, 39. आदर्श कुमार पुत्र घुंघर, 40. श्रीमती सुकर्मा देवी पुत्री घुंघर, 41. श्रीमती अंजू देवी पुत्री घुंघर, 42. श्रीमती किरणा देवी पुत्री घुंघर, 43. श्रीमती सन्तोष कुमारी विधवा घुंघर, 44. मिलाप चन्द पुत्र नन्दू, 45. श्रीमती सावित्री देवी विधवा काजुमल, 46. काली दास पुत्र चुहड़ू, 47. दुर्गा दास पुत्र चुहड़ू, 48. रमेश चन्द पुत्र चुहड़ू, 49. अजय कुमार पुत्र प्रकाश चन्द, 50. संजय कुमार पुत्र प्रकाश चन्द, 51. श्रीमती विमला देवी विधवा प्रकाश चन्द, 52. श्रीमती सावित्री देवी पुत्री मुन्शी राम, 53. भूषण पुत्र ज्ञान चन्द, 54. कपिल पुत्र ज्ञान चन्द, 55. श्रीमती कुसमा पुत्री ज्ञान चन्द, 56. श्रीमती सतन्जना देवी पुत्री ज्ञान चन्द, 57. श्रीमती रामेश्वरी विधवा ज्ञान चन्द, 58. राम रतन पुत्र कालू, 59. नानक चन्द पुत्र भादर, 60. श्रीमती प्रेम लता पुत्री नौलू, 61. श्रीमती निर्मला पुत्री नौलू, 62. श्रीमती विद्या पुत्री नौलू, 63. श्रीमती सुभद्रा विधवा नौलू, 64. लच्छमी चन्द पुत्र वीरू, 65. मेहर चन्द पुत्र गिरधारी, 66. परमानन्द पुत्र गिरधारी, 67. अशोक कुमार पुत्र किशोरी लाल, 68. नरेश कुमार पुत्र किशोरी लाल, 69. श्रीमती पवना पुत्री किशोरी लाल, 70. श्रीमती सेदू पुत्री किशोरी लाल, 71. श्रीमती लरजो विधवा किशोरी लाल, 72. सुनील कुमार पुत्र कोडा राम, 73. श्रीमती नीलमो पुत्री कोडा राम, 74. श्रीमती सुमन पुत्री कोडा राम, 75. श्रीमती रैनो पुत्री कोडा राम, 76. श्रीमती उर्मिला विधवा कोडा राम, 77. जगत राम पुत्र भण्डारी, 78. संसार चन्द पुत्र दीना, 79. श्रीमती सन्तोष कुमारी विधवा दीना, 80. मूल चन्द पुत्र तिखु, 81. पूर्ण चन्द पुत्र तिखु, 82. श्रीमती रामकली विधवा नन्दू, 83. अमर नाथ पुत्र पाला, 84. मिलखी राम पुत्र पाला, 85. खुशी राम पुत्र पाला, 86. शिव लाल पुत्र पाला, 87. श्रीमती कृष्णा पुत्री पाला, 88. श्रीमती जगतम्बा पुत्री पाला, 89. रोशन लाल पुत्र शंकर, 90. हमीर चन्द पुत्र जय राम, 91. औंकार चन्द पुत्र जय राम, 92. वांका राम पुत्र भूमि, 93. राजमल उपनाम राज कुमार पुत्र परस राम, 94. रूप

सिंह पुत्र धनी राम, 95. चमन लाल पुत्र ब्रह्मू, 96. सुरेश कुमार पुत्र ब्रह्मू, 97. श्रीमती राधा देवी पुत्री ब्रह्मू, 98. सुदर्शना कुमारी पुत्री रोशन लाल, 99. बृज लाल पुत्र धनी राम, 100. दिलबाग सिंह पुत्र पूर्ण चन्द, 101. विक्कू कुमार पुत्र पूर्ण चन्द, 102. श्रवण कुमार पुत्र पूर्ण चन्द, 103. श्रीमती सिमरो देवी विधवा पूर्ण चन्द, 104. सत्यपाल पुत्र प्रकाश चन्द, 105. राजीव कुमार पुत्र प्रकाश चन्द, 106. रिकू राम पुत्र प्रकाश चन्द, 107. अशोक कुमार पुत्र जफा, 108. प्रीतम चन्द पुत्र जफा, 109. रजत कुमार पुत्र तोता राम, 110. अमन कुमार पुत्र तोता राम, 111. श्रीमती पुष्पा देवी विधवा तोता राम, 112. बुद्धि पुत्र जफा, 113. कुलदीप चन्द पुत्र जफा, 114. श्रीमती पार्वती विधवा जफा, 115. विपन कुमार पुत्र नीरू, 116. सुरजीत सिंह पुत्र नीरू, 117. सन्तु राम पुत्र खलैलु, 118. देश राज पुत्र जफा।

समस्त प्रतिवादीगण वासी महाल कनूही मौजा टिहरी, उप-तहसील मझीण, जिला कांगड़ा हि0प्र0

प्रतिवादीगण

विषय:—हि0प्र0 भू-राजस्व अधिनियम, 1954 की जेर धारा 123 के अन्तर्गत भूमि खेवट नं0 45, खतौनी नं0 251 ता 262, खसरा कित्ता 53, रकबा तादादी 06-94-40 हैक्ट0 जमाबन्दी वर्ष 2020-21 वाकया महाल कनूही मौजा टिहरी, उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) के भूमि विभाजन हेतु प्रार्थना-पत्र।

प्रार्थी ने खेवट नं0 45, खतौनी नं0 251 ता 262, खसरा कित्ता 53 रकबा तादादी 06-94-40 हैक्ट0 जमाबन्दी वर्ष 2020-21 वाकया महाल कनूही, मौजा टिहरी, उप-तहसील मझीण का दावा भूमि तकसीम हुक्मन दायर कर रखा है। जिसमें कुछ प्रतिवादीगणों (प्रतिवादी नं0 19 ता 89 व प्रतिवादी नं0 98) के सही पते न होने कारण साधारण तरीके से समन तामील न हो पा रहे हैं। इसलिए तकसीम में सुने जाने में मौके के सिद्धान्त को ध्यान में रखते हुए सभी प्रतिवादीगणों को बजरिया राजपत्र इश्तहार द्वारा सूचित किया जाता है कि वे उक्त मुकद्दमा की पैरवी हेतु असातन या वकालतन तारीख पेशी 10-02-2026 को प्रातः 11.30 बजे हाजिर अदालत होकर पैरवी मुकद्दमा करें। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जायेंगे व बाद तारीख पेशी किसी भी प्रकार का उजर या एतराज स्वीकार न होगा।

आज दिनांक 27-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, थुरल, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 17-02-2026

श्रीमती मीरा देवी पुत्री हरी राम, निवासी महाल घरथू, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय:—प्रार्थना-पत्र दुरुस्ती नाम राजस्व अभिलेख महाल घरथू, सरयारा मौजा व तहसील थुरल, जिला कांगड़ा, हि0प्र0।

प्रार्थिया श्रीमती मीरा देवी पुत्री हरी राम, निवासी महाल घरथू, डाकघर कौना, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना-पत्र मय शपथ-पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम आधार कार्ड में श्रीमती मीरा देवी दर्ज है उनका विख्यात सही नाम भी मीरा देवी ही है, परन्तु राजस्व अभिलेख महाल घरथू व सरयारा, तहसील थुरल में उनका नाम दुलम्भी देवी गलत दर्ज हो गया है। अतः प्रार्थिया अब अपने नाम की राजस्व अभिलेख महाल घरथू व सरयारा, तहसील थुरल में दुरुस्ती करवा करके दुलम्भी देवी के बजाए मीरा देवी करवाना चाहती है। अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुश्त्री मुनादी चस्पांगी व इश्तहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम की राजस्व अभिलेख महाल घरथू व सरयारा, तहसील थुरल में दुलम्भी देवी के बजाए दुलम्भी देवी उपनाम मीरा देवी दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 17-02-2026 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 27-01-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
थुरल, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 814415/2026

तारीख पेशी : 20-02-2026

प्रीतम चन्द पुत्र जैसी राम, निवासी महाल अम्बकण, डाकघर टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी प्रीतम चन्द पुत्र जैसी राम, निवासी महाल अम्बकण, मौजा महादेव, डाकघर टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त महादेव के राजस्व महाल अम्बकण, मौजा महादेव, तहसील खुण्डियां के अभिलेख में गलती से प्रार्थी का नाम प्रीतम सिंह दर्ज हो गया है जबकि आधार कार्ड, परिवार रजिस्टर नकल में उसका नाम प्रीतम चन्द दर्ज है, जोकि उसका सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम प्रीतम चन्द उपनाम प्रीतम सिंह दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 20-02-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी प्रीतम चन्द पुत्र जैसी राम, निवासी महाल अम्बकण, मौजा महादेव, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) का नाम राजस्व पटवार वृत्त महादेव के व महाल अम्बकण के राजस्व अभिलेख में प्रीतम चन्द उपनाम प्रीतम सिंह दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता, प्रथम श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 :

Sh. Ashwani Kumar Dhiman s/o Braham Dass, r/o Village Baghni, P.O. Sidhwari, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Sh. Ashwani Kumar Dhiman s/o Braham Dass, r/o Village Baghni, P.O. Sidhwari, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी/Self Ashwani Kumar s/o Braham Dass का जन्म/मृत्यु दिनांक 22-08-1973 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत Kand Kardiyana में जन्म/मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस इश्तहार राजपत्र/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Kamla Devi के जन्म/मृत्यु पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 06-01-2026 को असातन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 10-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा : जन्म/मृत्यु पंजीकरण

Sh. Lobsang Thapgay s/o Mr. Gyaltsa & Mrs. Peden, r/o Namgyal Monestary Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.).

Versus

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Commissioner Municipal Corporation Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Lobsang Thapgay s/o Mr. Gyaltsa & Mrs. Peden, r/o Namgyal Monestary Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 05-06-1973 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म/मृत्यु रजिस्टर में पंजीकृत न है। अतः जन्म/मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस इशतहार राजपत्र/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Sh. Lobsang Thapgay s/o Mr. Gyaltsa & Mrs. Peden की जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 23-02-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा : जन्म/मृत्यु पंजीकरण

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.).

Versus

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Registrar (Birth & Death)-cum-Panchayat Secretary, Concerned G.P.
4. The Commissioner Municipal Corporation Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में अधिवक्ता के माध्यम से प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके बेटे का जन्म दिनांक 23-07-2008 को गांव व डा0 सिद्धपुर, तहसील धर्मशाला में हुआ है। परन्तु एम0 सी0 धर्मशाला/संबन्धित ग्राम पंचायत में जन्म/मृत्यु रजिस्टर में पंजीकृत न है। अतः जन्म/मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस इशतहार/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Paras s/o Sh. Ramesh Kumar s/o Hikmat Singh की जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 23-02-2026 को असालतन या

वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा : जन्म/मृत्यु पंजीकरण

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.).

Versus

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Registrar (Birth & Death)-cum-Panchayat Secretary, Concerned G.P.
4. The Commissioner Municipal Corporation Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में अधिवक्ता के माध्यम से प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके बेटे का जन्म/मृत्यु दिनांक 18-04-2014 को गांव व डा0 सिद्धपुर, तहसील धर्मशाला में हुआ है। परन्तु एम0 सी0 धर्मशाला/संबंधित ग्राम पंचायत में जन्म/मृत्यु रजिस्टर में पंजीकृत न है। अतः जन्म/मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस इशतहार/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Sangeet s/o Sh. Ramesh Kumar s/o Hikmat Singh की जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 23-02-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा : जन्म/मृत्यु पंजीकरण

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at
Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.).

Versus

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Registrar (Birth & Death)-cum-Panchayat Secretary, Concerned G.P.
4. The Commissioner Municipal Corporation Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Ramesh Kumar s/o Sh. Hikmat Singh, r/o Village Mair, Tehsil & District Hamirpur at
Present V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में अधिवक्ता के
माध्यम से प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके बेटे का जन्म/मृत्यु दिनांक 20-05-2019 को
गांव व डा0 सिद्धपुर, तहसील धर्मशाला में हुआ है। परन्तु एम0 सी0 धर्मशाला/संबंधित ग्राम पंचायत में
जन्म/मृत्यु रजिस्टर में पंजीकृत न है। अतः जन्म/मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस
इशतहार/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि
यदि किसी को Suresh s/o Sh. Ramesh Kumar s/o Hikmat Singh की जन्म/मृत्यु तिथि पंजीकृत किये
जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 23-02-2026 को असालतन या
वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि
पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

Before the Marriage Officer-cum-Sub Divisional Officer, Tehsil Dheera (H.P.)

In Ref. :

Prabhat Chand & Angira

Versus

General Public

Application for Registration of marriage under section 16 of the Special Marriage Act, 1954.

An application under section 16 of the Special Marriage Act, 1954 has been received by the
undersigned from Prabhat Chand s/o Sh. Bichittar Singh, resident of Village Thaler, P.O. Gaggal

Kholi, Tehsil Dheera, Distt. Kangra (H.P.) Pincode-176 101 and Angira d/o Sh. Deenanath, resident of Vill. & P.O. Bodarwar (Gram Gangrai Dhorahawa), Teh. Khusi Nagar, Distt. Khusi Nagar, (U.P.) Pincode-274 149. If there is any objection on this marriage, the objection in person or through counsel by submitted to this office on or before 10-02-2026 otherwise will be registered.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Officer,
Dheera, District Kangra (H.P.).*

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

मुकद्दमा नं० :

Smt. Rasma Devi d/o Late Sh. Mehar Singh, r/o Village Kalyara, P.O. Naganpatt, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Rasma Devi d/o Late Sh. Mehar Singh, r/o Village Kalyara, P.O. Naganpatt, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसका Smt. Rasma Devi d/o Late Sh. Mehar Singh का जन्म/मृत्यु दिनांक 03-01-1972 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत Kalyara में जन्म/मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Kamla Devi के जन्म/मृत्यु पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 17-02-2026 को अदालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 16-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्री महेंदर सिंह पुत्र चांदे राम, गांव जोरला, डाकघर बल्ह, तहसील पधर, जिला मण्डी, हि0प्र0 प्रार्थी।

बनाम

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री महेंदर सिंह पुत्र चांदे राम, गांव जोरला, डाकघर बल्ह, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी का नाम महेंदर सिंह व जन्म दिनांक 06-03-1963 को हुआ है, जिसका इन्द्राज ग्राम पंचायत टिक्कर, तहसील पधर, जिला मण्डी, हि0प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई उजर/एतराज हो तो वह दिनांक 07-02-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत टिक्कर को उक्त प्रार्थी की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 02-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्री विरेन्द्र कुमार पुत्र रोशन लाल, गांव लखवान, डाकघर झटीनगरी, तहसील पधर, जिला मण्डी, हि0प्र0 प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री विरेन्द्र कुमार पुत्र रोशन लाल, गांव लखवान, डाकघर झटीनगरी, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी का नाम विरेन्द्र कुमार व जन्म दिनांक 27-06-1981 को हुआ है, जिसका इन्द्राज ग्राम पंचायत उरला, तहसील पधर, जिला मण्डी, हि0प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई उजर/एतराज हो तो वह दिनांक 07-02-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत उरला को उक्त प्रार्थी की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 07-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार, भू-व्यवस्था वृत्त, जोगिन्दर नगर,
जिला मण्डी (हि0प्र0)

मिसल नं0 : 16/24

तारीख दायर : 15-05-2024

श्री बलवीर कुमार पुत्र टेक चन्द, निवासी महाल गरोडू, तहसील जोगिन्दर नगर, जिला मण्डी (हि0प्र0)। प्रार्थी।

बनाम

1. कंवर सिंह पुत्र भूरी सिंह, 2. शकुन्तला देवी पुत्री भूरी सिंह, 3. चम्पा देवी पुत्री भूरी सिंह, 4. सुरेश कुमार पुत्र भूरी सिंह, 5. सन्त राम पुत्र डाहलू, 6. सुरेश कुमार पुत्र सिधू राम, 7. भीष्म राम पुत्र भगत राम, 8. राजिन्द्र सिंह पुत्र भगत राम, 9. आदित्य प्रकाश पुत्र रणजीत सिंह, 10. कौशल्या देवी पुत्री श्रीमती देवकू, 11. विनोद कुमार पुत्र रुकमणी देवी, 12. विनय कुमार पुत्र रुकमणी, 13. किरण देवी पुत्री रुकमणी देवी, 14. मधू देवी पुत्री रुकमणी देवी, 15. मीना देवी पुत्री रुकमणी देवी, 16. आश्रय पालसरा पुत्र विरेन्द्र कुमार, 17. श्रीमती धर्मा देवी पत्नी विरेन्द्र कुमार, 18. रोसी चन्द पुत्र रिखेश्वर, 19. विपिन कुमार पुत्र रिखेश्वर, 20. कुमारी सरोज पुत्री रिखेश्वर, 21. मती देवी पत्नी रिखेश्वर, 22. प्रेम सिंह पुत्र धनी राम, 23. विनोद कुमार पुत्र धनी राम, 24. ज्ञान चन्द पुत्र धनी राम, 25. निर्मला देवी पुत्री धनी राम, 26. उर्मिला देवी पुत्री धनी राम, 27. रमेश कुमार पुत्र रिखी राम, 28. प्रदीप कुमार पुत्र परमानन्द, 29. कुसमा देवी पुत्री परमानन्द, 30. कल्पना ठाकुर पुत्री परमानन्द, 31. कविता कुमारी पुत्री परमानन्द, 32. विमला देवी पत्नी परमानन्द, 33. श्रीमती सरोज कुमारी पुत्री शिवराम, 34. सुरेन्द्र कुमार पुत्र शिवराम, 35. अमनदीप पुत्र संजय कुमार, 36. रीता देवी पत्नी संजय कुमार, 37. जगरनाथ पुत्र हिम्मत, 38. श्याम सिंह पुत्र सिधू राम, 39. श्रीमती विद्या देवी पुत्री सिधू राम, 40. कुशमा देवी पुत्री सिधू राम, 41. रमा पुत्री सिधू राम, 42. विन्दू देवी पत्नी सिधू राम सभी निवासी महाल योरा, तहसील जोगिन्दरनगर, जिला मण्डी, हि0प्र0 . प्रतिवादीगण।

विषय.—जेर धारा 123, हि0प्र0 भू-राजस्व अधिनियम, 1954 के अन्तर्गत खाता/खतौनी 6/15, खसरा नं0 76, रकबा तादादी 02-13-19, बीघा मुहाल स्थित महाल योरा, तहसील जोगिन्दर नगर, जिला मण्डी के विभाजन बारे।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री बलवीर कुमार पुत्र टेक चन्द, निवासी महाल गरोडू, तहसील जोगिन्दर नगर, जिला मण्डी (हि0प्र0) द्वारा 6/15 खसरा नं0 76, रकबा तादादी 02-13-19, बीघा मुहाल स्थित महाल योरा, तहसील जोगिन्दर नगर, जिला मण्डी के विभाजन बारे आवेदित प्रार्थना-पत्र इस अदालत में विचाराधीन है। प्रार्थना-पत्र सुनवाई के दौरान पाया गया कि प्रतिवादीगण को साधारण ढंग से समन की तामील होना नहीं पाया जा रहा है।

अतः अब इस इशतहार द्वारा उक्त प्रतिवादीगण को सूचित किया जाता है कि वह दिनांक 26-02-2026 को प्रातः 10.00 बजे अपना पक्ष रखने हेतु असालतन या वकालतन इस अदालत में हाजिर आवें। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी।

यह इशतहार आज दिनांक 19-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
वृत्त जोगिन्दर नगर, जिला मण्डी (हि0प्र0)।

ब कार्यकारी दण्डाधिकारी, तहसील सदर, जिला मण्डी (हि0प्र0)

श्रीमती शीलादेवी पुत्री धर्म चन्द, निवासी किपड, डाकघर मझवाड, तहसील सदर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र धारा 13 (3) के अन्तर्गत नाम व जन्म तिथि दर्ज करने बारे इशतहार समाचार पत्र/मुशत्री मुन्यादी।

श्रीमती शीलादेवी पुत्री धर्म चन्द, निवासी किपड, डाकघर मझवाड, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर यह निवेदन किया है कि मेरा नाम शीलादेवी पुत्री धर्म चन्द जन्म तिथि 01-05-1959 को गांव शिल्हा किपड ग्राम पंचायत मझवाड में हुआ है। परन्तु मेरे माता पिता द्वारा अज्ञानतावश/अन्जाने में नाम व जन्म तिथि को गांव शिल्हा किपड, ग्राम पंचायत मझवाड के जन्म रजिस्टर में दर्ज नहीं करवा सके इसलिए मेरा नाम शीलादेवी पुत्री धर्म चन्द जन्म तिथि 01-05-1959 को गांव शिल्हा किपड, ग्राम पंचायत मझवाड के जन्म रजिस्टर में दर्ज किया जावे।

उपरोक्त प्रार्थना—पत्र के संदर्भ में आम जनता को इस इशतहार समाचार पत्र/मुशत्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिया का नाम शीलादेवी पुत्री धर्म चन्द की जन्म तिथि 01-05-1959 को गांव शिल्हा किपड, ग्राम पंचायत मझवाड के जन्म रजिस्टर में दर्ज किए जाने बारे कोई उजर/एतराज हो तो वह असागतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 28-02-2026 को प्रातः 11.00 बजे से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी।

यह इशतहार आज दिनांक 29-01-2026 को हमारे हस्ताक्षर व मोहर सहित न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सदर, जिला मण्डी (हि0प्र0)।

ब कार्यकारी दण्डाधिकारी, तहसील सदर, जिला मण्डी (हि0प्र0)

प्रकाश चन्द पुत्र रेलू राम, निवासी नेला, डाकघर दूदर, तहसील सदर, जिला मण्डी (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र धारा 13 (3) के अन्तर्गत नाम व जन्म तिथि दर्ज करने बारे इशतहार समाचार पत्र/मुशत्री मुन्यादी।

प्रकाश चन्द पुत्र रेलू राम, निवासी नेला, डाकघर दूदर, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर यह निवेदन किया है कि मेरा नाम प्रकाश चन्द पुत्र रेलू राम जन्म तिथि

07-12-1957 को गांव नेला, ग्राम पंचायत मझवाड में हुआ है। परन्तु मेरे माता पिता द्वारा अज्ञानतावश/अन्जाने में नाम व जन्म तिथि को गांव नेला, ग्राम पंचायत मझवाड के जन्म रजिस्टर में दर्ज नहीं करवा सके इसलिए मेरा नाम प्रकाश चन्द पुत्र रेलू राम जन्म तिथि 07-12-1957 को गांव नेला ग्राम पंचायत मझवाड के जन्म रजिस्टर में दर्ज किया जावे।

उपरोक्त प्रार्थना-पत्र के संदर्भ में आम जनता को इस इशतहार समाचार पत्र/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थी प्रकाश चन्द पुत्र रेलू राम की जन्म तिथि 07-12-1957 को गांव नेला, ग्राम पंचायत मझवाड में जन्म रजिस्टर में दर्ज किए जाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 28-02-2026 को प्रातः 11.00 बजे से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी।

यह इशतहार आज दिनांक 29-01-2026 को हमारे हस्ताक्षर व मोहर सहित न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सदर, जिला मण्डी (हि0प्र0)।

**In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar
Shimla (R), District Shimla (H.P.)**

Smt. Jai Shri d/o Sh. Chhote Lal w/o Anand Singh, r/o Sant Ram Building, Shiv Nagar Totu, Teh. & District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas, Smt. Jai Shri d/o Sh. Chhote Lal w/o Anand Singh, r/o Sant Ram Building, Shiv Nagar Totu, Teh. & District Shimla, H.P. has filed an application alongwith affidavit in the Court of the undersigned under section 13(3) of the Births & Deaths Registration Act, 1969 to enter date of birth of her named Smt. Jai Shri d/o Sh. Chhote Lal w/o Anand Singh, r/o Sant Ram Building, Shiv Nagar Totu, Teh. & District Shimla, H.P. in the Secy-cum-Registrar (Birth & Death), Municipal Corporation, Shimla, Distt. Shimla.

Sl. No.	Name of the family member	Relation with applicant	Date of Birth
1.	Jai Shri	Self	21-07-1983

Hence, this proclamation is issued to the General Public if they have any objection/claim regarding entry of date of birth of above named in to the Secy-cum-Registrar (Birth & Death), Municipal Corporation, Shimla, Distt. Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 03-02-2026 under my signature and seal of the court.

Seal.

Sd/-

Executive Magistrate-cum-Naib Tehsildar,
Shimla (R), District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 01/26

तारीख दायर : 08-01-2026

श्रीमती शान्ति देवी पुत्री श्री दौलत राम, निवासी गांव निनणु, डा0 निरथ, तहसील रामपुर, जिला शिमला (हि0प्र0)। वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत निरथ में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती शान्ति देवी पुत्री श्री दौलत राम, निवासी गांव निनणु, डा0 निरथ, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि पंजीकरण ग्राम पंचायत निरथ में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत निरथ में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थिया का नाम	तारीख जन्म
1.	श्रीमती शान्ति देवी पुत्री श्री दौलत राम, निवासी गांव निनणु, डा0 निरथ, तहसील रामपुर, जिला शिमला (हि0प्र0)।	30-06-1960

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत निरथ में प्रार्थिया की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी और उक्त पंजीकरण हेतु संबंधित ग्राम पंचायत को आदेश जारी कर दिया जायेगा।

आज दिनांक 24-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—

(उमेश शर्मा)

कार्यकारी दण्डाधिकारी,

तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Roshan Lal s/o Sh. Kali Ram, r/o Village Kapti, P.O. Dhar Gaura, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from Gadbhau s/o Roshan Lal to Aruan s/o Roshan Lal in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as Aruan s/o Roshan Lal in place of Gadbhau s/o Roshan Lal, they should appear before the undersigned on or before 20-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 21st day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Nikita d/o Sh. Rattan Dass, r/o Kuhal, P.O. Deothi, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh

. . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from Nitika d/o Rattan Dass to Nikita d/o Rattan Dass in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as Nikita d/o Rattan Dass in place of Nitika d/o Rattan Dass, they should appear before the undersigned on or before 20-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 21st day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Leeza d/o Sh. Chhater Lal, r/o Village & P.O. Majheoli, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from Lija d/o Chhater Lal to Leeza d/o Chhater Lal in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as Leeza d/o Chhater Lal in place of Lija d/o Chhater Lal, they should appear before the undersigned on or before 20-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 21st day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Smt. Hiun Dassi w/o Sh. Mansa Ram, r/o Village Khanash, P.O. Sarahan, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from Hiu Dasi w/o Mansa Ram to Hium Dassi w/o Mansa Ram in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as Hiun Dassi w/o Mansa Ram in place of Hiu Dasi w/o Mansa Ram, they should appear before the undersigned on or before 19-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 17th day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Natish s/o Sh. Sat Pal, r/o Village Vikasnagar, P.O. & Tehsil Nankhari, District Shimla,
Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son name from Nitish s/o Sat Pal to Natish s/o Sat Pal in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as Natish s/o Sat Pal in place of Nitish s/o Sat Pal, they should appear before the undersigned on or before 20-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 21st day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Aditya s/o Sh. Mohan Lal, r/o Village & P.O. Shingla, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from Aditiya s/o Mohan Lal to Aditya s/o Mohan Lal in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant name as Aditya s/o Mohan Lal in place of "Aditiya s/o Mohan Lal", they should appear before the undersigned on or before 23-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 24th day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Shamsher Singh s/o Sh. Baldev Singh, r/o Village Kaley, P.O. Bonda, Sub-Tehsil Sarahan, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from Abhaas s/o Shamsheer Singh to Suryansh s/o Shamsheer Singh in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as Suryansh s/o Shamsheer Singh in place of Abhaas s/o Shamsheer Singh, they should appear before the undersigned on or before 18-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Smt. Shiksha w/o Sh. Sanjay Kumar, r/o Village & P.O. Danawali, Tehsil Nankhari, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant Smt. Shiksha made an application before me regarding correction of her name as Shiksha w/o Sh. Sanjay Kumar in the place of Siksha w/o Sh. Sanjay Kumar in the records of the Aadhar Card and all other relevant documents which is pertaining to applicant Smt. Shiksha w/o Sh. Sanjay Kumar, r/o Village & P.O. Danawali, Tehsil Nankhari, District Shimla, Himachal Pradesh.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding proposed correction of applicant name as Shiksha w/o Sh. Sanjay Kumar in place of Siksha w/o Sh. Sanjay Kumar, they should appear before the undersigned on or before 19-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be entered accordingly.

Issued today on 20th day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Moya Nand s/o Sh. Phoola Nand, r/o Village Danah, P.O. Nither, Sub-Tehsil Nither,
District Kullu, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from Mohya Nand to Moya Nand in the records of the Aadhar Card as per the record of Panchayat record and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the General public that if anyone has any objection regarding change their name as Moya Nand s/o Phoola Nand in place of Mohya Nand s/o Phoola Nand, they should appear before the undersigned on or before 21-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 22nd day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

CHANGE OF NAME

I, Prem Chand Sharma s/o Sh. Jagat Ram, r/o Vill. Maseraru, P.O. Didwin, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Prerm Chand Sharma to Prem Chand Sharma for all purposes in future. All concerned please note.

PREM CHAND SHARMA
s/o Sh. Jagat Ram,
r/o Vill. Maseraru, P.O. Didwin,
Tehsil & Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Manak Giri s/o Somgiri, r/o Vill. Bandla, P.O. Nachhir, Teh. Palampur, District Kangra (H.P.)-176 061 declare that my name has been wrongly mentioned as Mohan Singh Sondhiya. My correct name is Manak Giri. Both names refer to one and the same person. Henceforth, I shall be known by my correct name Manak Giri for all legal and official purposes.

MANAK GIRI
s/o Somgiri,
r/o Vill. Bandla, P.O. Nachhir,
Teh. Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Himanshu Sud s/o Late Sh. Vijay Sud & Manisha Sud, w/o Sh. Himanshu Sud, r/o 34, The Mall Shimla, H.P. declare that we are the Parents of Aum Sud, born on 24-10-2021 which is entered in his birth record of the South Delhi Municipal Corporation. We have changed the name of our son Aum sud to Aananda Sud. All concerned note.

HIMANSHU SUD
s/o Late Sh. Vijay Sud & Manisha Sud,
w/o Sh. Himanshu Sud, r/o 34,
The Mall Shimla (H.P.).

CHANGE OF NAME

I, Naveen s/o Sh. Bir Badadur aged about 30 years, r/o Vill. Khaniri (B) (246), Mashobra Shimla, H.P.-171 007 declare that I have changed my name from Naveen (old name) to Nabin Gharti Magar (new name). All concerned may please note.

NAVEEN
s/o Sh. Bir Badadur,
r/o Vill. Khaniri (B) (246),
Mashobra Shimla (H.P.).

CHANGE OF NAME

I, Jameela w/o Sh. Salim, r/o Vill. Bhalan, P.O. Behli, Tehsil Sunder Nagar, Distt. Mandi, H.P. declare that I have changed my minor son's name from Tahir to Mohammad Tahir Khan. Please note all concerned for further.

JAMEELA
w/o Sh. Salim, r/o Vill. Bhalan,
P.O. Behli, Tehsil Sunder Nagar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Jameela w/o Sh. Salim, r/o Vill. Bhalan, P.O. Behli, Tehsil Sunder Nagar, Distt. Mandi, H.P. declare that I have changed my minor daughter's name from Parveena to Praveena. Please note all concerned for further.

JAMEELA
w/o Sh. Salim, r/o Vill. Bhalan,
P.O. Behli, Tehsil Sunder Nagar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Bhagawati Devi w/o Layak Ram, Vill. Shiwa (1), P.O. Jubbar, Teh. Kasauli, Distt. Solan, H.P. declare that I have changed my name from Bhagawati Devi to Bhagwanti Devi. Please note all concerned for further.

BHAGAWATI DEVI
w/o Layak Ram, Vill. Shiwa (1),
P.O. Jubbar, Teh. Kasauli,
Distt. Solan, (H.P.).

CORRECTION OF NAME

I, Hukam Ram s/o Sh. Leela Mani, r/o Vill. Sangterh, P.O. Chheour, Tehsil Kullu, District Kullu, H.P., Pin-175125 declare that I have changed my name from "Hotam Ram" to "Hukam Ram". In future. I must be known as "Hukam Ram". Concerned note it.

HUKAM RAM
s/o Sh. Leela Mani,
r/o Vill. Sangterh, P.O. Chheour,
Tehsil Kullu, District Kullu (H.P.), Pin- 175125.

CORRECTION OF NAME

I, Anshul s/o Sh. Chhanga Ram, Vill. Tharu, P.O. Ahju, Tehsil Joginder Nagar, District Mandi, H.P. declare that in my IDBI bank Dharamshala A/C No. 1106104000066316, my name Anshul Nayak is wrongly mentioned. The correct name is Anshul. Anushal Nayak and Anshul is same and one Boy. All concerned note.

ANSHUL
s/o Sh. Chhanga Ram,
Vill. Tharu, P.O. Ahju,
Tehsil Joginder Nagar, District Mandi (H.P.).

CORRECTION OF NAME

I, MOHAMMAD SADIK (new name) s/o Sh. SALEEM AKHTAR, r/o Vill. Khoru Pragti Nager, Gumma (8), P.O. Gumma, District Shimla, H.P.-171202 declare that I have changed my name from Mohd Sajid (previous name) to MOHAMMAD SADIK (new name). All concerned please may note.

MOHAMMAD SADIK
*s/o Sh. Saleem Akhtar,
r/o Vill. Khoru Pragti Nager, Gumma (8),
P.O. Gumma, District Shimla (H.P.).-171202.*

CHANGE OF NAME

I, Tapan s/o Sh. Hominder Mahant, r/o V.P.O. Shirar, Tehsil & District Kullu, H.P. have changed my son's name from Baby one of Abhilasha Thakur to Aavir Vairaggi Mahant for all future purposes. Concerned note it.

TAPAN
*s/o Sh. Hominder Mahant,
r/o V.P.O. Shirar,
Tehsil & District Kullu (H.P.).*

CORRECTION OF NAME

I, Harisha Gupta w/o Balibhadar Gupta, House No. 78/5 Palace Colony, P.O. Mandi, Tehsil Sadar, District Mandi, H.P. declare that in my Aadhar Card, my name is entered as Harsha Gupta, which is incorrect. Correct name is Harisha Gupta. Be noted.

HARISHA GUPTA
*w/o Balibhadar Gupta,
House No. 78/5, Palace Colony, P.O. Mandi,
Tehsil Sadar, District Mandi (H.P.).*

CHANGE OF NAME

I, Chandan w/o Sh. Ghanshyam Dutt, r/o Vill. Gahi, P.O. Jabli, Tehsil Kasauli, District Solan, H.P. declare that I have changed my name from Chandan to Chander Kanta. Please note all concerned for further.

CHANDAN
*w/o Sh. Ghanshyam Dutt,
r/o Vill. Gah, P.O. Jabli,
Tehsil Kasauli, District Solan (H.P.).*

CORRECTION OF NAME

I, Lekhraj s/o Sh. Duni Chand, r/o Ward No. 9, V.P.O. Chowki Khalet, Tehsil Palampur, District Kangra, H.P.-176061 declare that my name has been wrongly mentioned as "LAKHU DEEN", which is incorrect. My correct name is "LEKHRAJ." Both names refer to one and the same person. Presently known my correct name LEKHRAJ for all legal and official purposes.

LEKHRAJ
s/o Sh. Duni Chand,
r/o Ward No. 9, V.P.O. Chowki Khalet,
Tehsil Palampur, District Kangra (H.P.)-176061.

CORRECTION OF NAME

I, Himani Baluja d/o Sh. Surinder Kumar Baluja, r/o House No. 250 Sarder Bazar Kasauli, District Solan, H.P. declare that my daughter namely Anansha Khosla passed a 10 class examination in the year 2024 vide roll no 17285718 in the school St Mary's Covent School Kasauli. At the time of admission in the school mother's name is written as Himani. Now the deponent want to change mother name in school record from Himani to Himani Baluja.

HIMANI BALUJA
d/o Sh. Surinder Kumar Baluja,
r/o House No. 250 Sarder Bazar Kasauli,
District Solan (H.P.).

CHANGE OF NAME

I, Bali Ram s/o Sh. Tulsia, r/o Vill. Kandhi P.O. Ratti, Tehsil Balh, District Mandi, H.P.-175008 declare that my name is recorded as Beli Ram & my Father's name as Tulsia Ram in my Aadhar Card No. 5704 9860 2467. I request that my name in my Aadhar Card be corrected from Beli Ram s/o Tulsia Ram to Bali Ram s/o Tulsia. Please All concerned note.

BALI RAM
s/o Sh. Tulsia
r/o Vill. Kandhi, P.O. Ratti,
Tehsil Balh, District Mandi (H.P.)-175008.